

	Rural		Urban	
	Male	Female	Male	Female
Bihar	59.07	27.34	55.74	13.54
All India	63.23	38.74	57.71	17.31

(b) and (c) The percentage (provisional) of employed, according to usual status, to total persons of age 5 years and above for Bihar in 1983 (January-June) as

compared to the percentage available for 1977-78 from the 32nd Round of National Sample Survey Organisation (NSSO) are given below :—

	Rural		Urban	
	Male	Female	Male	Female
1983 (38th Round)	59.07	27.34	55.74	13.54
1977-78 (32nd Round)	60.74	24.51	54.49	10.64

There has been an increase in percentage of employment in urban areas as well as in rural females. The reasons for lower percentage of employment for rural males are not available.

Action against the fake travel agents

486. SHRI KALI PRASAD PANDEY : Will the Minister of LABOUR be pleased to state :

(a) the number of cases of embezzlement and malpractice filed against the travel agents in the country during the years 1984-85 and 1985-1986;

(b) the number of cases in which charges were established and the number of travel agents awarded punishments, with details thereof; and

(c) the particulars of travel agents against whom complaints have been registered during the period from 1 January 1986 to 30 June, 1986 and the progress of investigation ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) We have no information on Travel Agents,

however, the following complaints have been received against the Recruiting Agents:—

1984... 223

1985.....320

(b) Registration Certificates of 22 Recruiting Agents have been suspended and cancelled in respect of 3.

(c) 450 complaints have been received from 1st January to 30th June, 1986, against the Recruiting Agents. These have been referred to police for appropriate action.

[English]

Allocation of funds to Kerala for drinking water

487. SHRI SURESH KURUP : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of schemes received by the Central Government from the Government of Kerala for providing drinking water facility in the State during the Seventh Five Year Plan; and

(b) the amount provided to Kerala and

the names of the schemes being implemented ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI RAMANAND YADAV) : (a) The Central Government has received 623 schemes for providing drinking water facilities in Kerala during the Seventh Five Year Plan.

(b) Rs. 10.91 crores has been released to the State under the Centrally Sponsored Accelerated Rural Water Supply Programme (ARWSP) during 1985-86 and Rs. 4.98 crores released as first instalment for 1986-87 under the Accelerated Rural Water Supply Programme to the State. 583 schemes under the ARWSP have been approved by the Department of Rural Development for implementation by the State Government. A Statement containing a list of these schemes is laid on the Table of the House [Placed in Library see No. LT-2770/86].

Direction to Uttar Pradesh Government by Supreme Court on child labour

488. **SHRI V. TULSIRAM :** Will the Minister of LABOUR be pleased to State :

(a) whether Supreme Court has issued directions to the Government of Uttar Pradesh to present a scheme by 28 July, 1986 to absorb the child labour in the carpet making industry into other non-hazardous employments to cover child labour in Allahabad, Varanasi and Mirzapur districts :

(b) whether it is a fact that the Child Labour Act is not being implemented by the authorities concerned;

(c) the number of child labours identified by the Commission so appointed by the Court;

(d) whether similar scheme will also be introduced in other States, particularly in Tamil Nadu in fireworks and match factories; and

(e) if so, the details of the scheme and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (e) Information with regard to parts (a), (b), (c), (d) and (e) is being collected and the same will be laid on the Table of the House when received.

Supreme Court directions to Haryana for rehabilitation of bonded labour in stone quarries

489. **SHRI V. TULSIRAM :** Will the Minister of LABOUR be pleased to state :

(a) whether Supreme Court has issued directions to the Government of Haryana to submit a report about the steps taken to implement the Central Government's scheme for the rehabilitation of bonded labour working in stone quarries in the state;

(b) if so, whether the Supreme Court has also directed the Haryana Government to submit the reports of vigilance committees and task force on the existence of bonded labour in the State; and

(c) if so, whether all the documents have been submitted to the Supreme Court; if not, whether Central Government are taking any steps in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (c) The Supreme Court had, in their Judgement dated 16-12-1983 given 21 directives in respect of the workers of the stone quarries and crushers in Faridabad. Necessary action was taken to comply with these directives and Counter-Affidavits explaining the upto-date position of implementation thereof was filed in the Supreme Court by the Central Government as well as the Haryana Government. The Bandhua Mukti Morcha filed a contempt petition in the Supreme Court in this case and in the order dated 24.4.85, the Supreme Court directed the Central Government and the Government of Haryana to file Counter-Affidavits explaining the latest position of implementation of the directives. A counter-affidavit explaining the